

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF APRIL, 1999

Civil Misc. Contempt Petition No. 661 of 1993

In

Original Application No. 284 of 1992

HON. MR. JUSTICE NEELAM SANJIVA REDDY, V.C.

HON. MR. G. RAMAKRISHNAN, MEMBER (A)

R.P. Bhatnagar, son of late
Shri Bhagwati Prasad Bhatnagar
R/o Opp. Khoti No.5, Mohalla
Chandra Nagar, Saharanpur

... Applicant

(By Applicant Shri Shyamji Gaur)

Versus

Shri R.K. Tiwari, Collector
Central Excise, Meerut

... Respondent

(By Advocate Dhri Amit Sthalekar)

O R D E R (oral)

(By Hon. Mr. Justice Neelam Sanjiva Reddy, V.C.)

Shri Shyamji Gaur for the applicant. Shri Amit Sthalekar for the alleged contemners. In view of the averments made in the counter affidavit to the effect that the department has commenced disciplinary proceedings against the applicant and in view of the fact that no notice was served on the applicant regarding disciplinary proceedings, learned counsel for the applicant submits that he may be permitted to withdraw the petition as not pressed with ~~the~~ liberty to seek appropriate remedy in the disciplinary proceedings started against him.



:: 2 ::

2. In view of the above submission the contempt petition is dismissed as not pressed. The applicant is at liberty to seek his remedy elsewhere as per law .



MEMBER (A)



VICE CHAIRMAN

Dated: 8th April, 1999

Uv/